

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

**Original Application No.419/2006
Connected with
Original Application No.50/2006
This the 04th day of November 2008**

**HON'BLE MR M. KANTHAIAH, MEMBER (J)
HON'BLE DR A.K. MISHRA, MEMBER (A)**

Raj Narain Singh, aged about 33 years, S/o Sri Puniya Dev Singh R/o Village Jagdishj Pur Post Mohanpur, District Shivaqn, Bihar.

...Applicants.

By Advocate: Shri A. Moin.

Versus.

1. Union of India through Secretary to the Government, Railway Department, Northern Railway, Central Secretariat, New Delhi.
2. General Manager, Northern Railway, Baroda House, New Delhi.
3. Deputy CME/W, C & W Work Shop, Alambagh, Lucknow.
4. Assistant Workshop Manager, C & W Alambagh, Lucknow.

... Respondents.

By Advocate: Shri Praveen Kumar for Shri Anil Srivastava.

**Connected with
Original Application No.50/2006**

Ajay Kumar aged about 32 years, S/o Sri Ram Dulare Rai, R/o Gram Bhimpur, Post Bhimpur, (Dakshin Tola Tilsandi) Thana Badhariya, District Siwan.

...Applicants.

By Advocate: Shri A. Moin.

Versus.

1. Union of India through Secretary to the Government, Railway Department, (NR), Central Secretariat, New Delhi.
2. Senior General Manager (NR), Baroda House, New Delhi.
3. Electrical Engineer (NR), Charbagh Workshop, Lucknow.
4. Assistant Workshop Electrical Engineer (NR), Charbagh, Lucknow.

... Respondents.

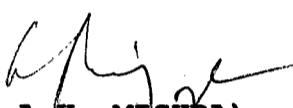
By Advocate: Shri Praveen Kumar for Shri Anil Srivastava.

ORDER (oral)

BY MR. M. KANTHAIAH, MEMBER JUDICIAL.

Applicant of O.A.No.419/2006 has filed M.P.No.1564/2008 and Applicant of O.A.No.50/2006 has filed M.P.No.293/2008, with a prayer to delete the relief 8-B and 8-C with a liberty to file fresh OA and for consideration in respect of relief 8-A by way of direction to the respondent authorities for disposal of their pending representations for which respondents have no objections, hence, M.Ps. are allowed permitting the applicants for deletion of relief 8-B and 8-C claimed in both the OA and as such, the said reliefs in both the OAs are dismissed as not pressed at this stage.

2. Under the above circumstances, OAs are disposed of with a direction to the respondents authorities to decide the representations of the applicants and also by treating their respective OAs as subsequent representation of the applicants in respect of relief ^{for} 8-A of OA grant of subsistence allowance and pass reasoned order as per rules within a period of three months from the date of receipt of the copy of this order. The applicants are at liberty to file fresh OAs, if they so advised. No costs.


(DR A.K. MISHRA)
MEMBER (A)


(M. KANTHAIAH)
MEMBER (J)

04.11.2008

Amit/